

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/106(KB)2023  
IA(I.B.C)/152(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	<b>URBAN INFRAPROJECTS PRIVATE LIMITED VS EDCL INFRASTRUCTURE LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Ms. Mamta Binani, Adv. ] For the Applicant  
Mr. Rohit Sharma, Adv. ]

Ms. Urmila Chakraborty, Adv. ] For the Corporate Debtor  
Mr. Avishek Guha, Adv. ]  
Mr. Raghav Joshi, Adv. ]  
Ms. Archana Sonthalia, Adv. ]  
Ms. Arunika Dutta, Adv. ]  
Mr. K. De Sarkar, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the applicant present. Ld. Counsel appearing on behalf of the corporate debtor present.
2. In view of the fact that the detailed Order dated 08.02.2024 has been assailed before the Hon'ble NCLAT we deem it appropriate to stay our hands off for the present.
3. The parties on the next date shall indicate whether the defects in the application have been rectified and the matter has been listed for hearing before the Hon'ble NCLAT.
4. Meanwhile, rejoinder, if any, shall be filed within a period of one week.
5. Therefore, list the matter for further consideration on **06.05.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**